

**BEFORE THE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE)**

MA.No.7 OF 2024

In

OA. No. 55 of 2020.

Pattabhiraman .V

.. Applicant

-Vs-

The Chief Secretary to Government

and others ... Respondents

TYPED SET OF PAPERS

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Certified that the Contents of the typed set are true copies of their originals

Dated at Chennai on this 5th day of July 2026



Counsel for 5th Respondent

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
M.A. 7 of 2024 In O.A. 55 of 2020

Pattabhiraman. V

.....

Petitioner.

Vs

The Chief Secretary to the Government and others

Respondents

STATUS REPORT FILED BY THE TAMBARAM CORPORATION REGARDING POTHERI LAKE

I, Balachander, son of Srinivasan, Hindu aged about 36 years, working as Commissioner, Tambaram City Municipal Corporation, Tambaram- 600 045, do hereby solemnly affirm and sincerely state as follows:-

Report regarding the directions issued in O.A. No 55 of 2020 for Potheri Lake

It is respectfully submitted that substantial and effective measures have been undertaken by the Respondent TCMC to prevent pollution and restore Potheri Lake and Periya Eri, and the present status is as follows:

1.Prevention of Sewage Inflow

It is most respectfully submitted that the discharge of untreated sewage into Potheri Lake has been completely eliminated. The Underground Sewerage Scheme (UGSS) network in the core areas has been fully completed, and all House Service Connections (HSCs) have been provided. Further, the grey water that was previously flowing along the sides of the National Highways/Bye-pass Road has been effectively intercepted and diverted to the Sewage Treatment Plant (STP). Consequently, no untreated sewage is presently entering Potheri Lake.



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Tambaram City Municipal Corporation

2.Solid Waste Management Measures

It is respectfully submitted that the entire area is covered under a daily door-to-door solid waste collection system. In order to prevent indiscriminate dumping of solid waste, CCTV surveillance systems have been installed around both Potheri Lake and Periya Eri. The surveillance system is continuously monitored to prevent and deter any unauthorized dumping of solid waste in and around the water bodies.

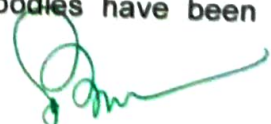
3.CCTV Surveillance Strengthening

It is respectfully submitted that a total of six (6) CCTV cameras, comprising three (3) cameras each at Potheri Lake and Periya Eri, have been installed and are fully functional. In addition, CCTV cameras installed along the adjoining roads provide continuous surveillance of the surrounding areas, thereby strengthening monitoring and enforcement.

4.Regulation of Sewage Tankers

It is respectfully submitted that forty-nine (49) sewage tankers operating within the limits of Tambaram City Municipal Corporation have been registered and equipped with GPS tracking systems. These vehicles are monitored through geo-fencing to ensure that sewage is not discharged at any unauthorized location and that the entire quantity collected is decanted only at the designated Sewage Treatment Plant operated by the Corporation.

These sewage tankers collect sewage from residential premises and transport it directly to the STP, thereby preventing any discharge into open drains or channels leading to the lakes. As a result, all potential sewage outflows into the water bodies have been effectively prevented.



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5. Survey and Boundary Protection & Lake Restoration Works

It is respectfully submitted that the survey of Potheri Lake has been completed by the Survey Department, and the lake boundaries have been duly demarcated.

It is further submitted that restoration and development works for Potheri Lake are being carried out by the Chennai Metropolitan Development Authority (CMDA) at an estimated cost of **Rs.6.60 Crores**.

It is respectfully submitted that the construction of toe walls has been completed, and the stone pitching works along the lake bunds have also been completed. These works have been executed to strengthen the lake bund, prevent soil erosion, and protect the lake from future encroachments.

It is further submitted that the pathway paver block works have been completed to the extent of approximately 95%. The installation of aerators has been completed to the extent of about 90%, and only testing and commissioning remain to be carried out. The foundations for the electrical lighting system and CCTV installations have been completed, while cable laying and fixture installation are in progress. The plumbing works for the toilet block and electrical room are also in progress. It is respectfully submitted that the ongoing items of work and the remaining components of the project viz play area, EPDM flooring, yoga court, gym area, senior citizens' court, entrance arch, and parking area, will be completed expeditiously.



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Upon completion of these works, the maintenance of the lake will be taken over by Tambaram City Municipal Corporation. These measures will ensure that only rainwater enters the lake and that no sewage inflow occurs.

6.UGSS for Left-Out Areas

It is respectfully submitted that the Underground Sewerage Scheme (UGSS) covering the erstwhile Pammal and Anakaputhur areas of Tambaram City Municipal Corporation has been substantially completed, and the 27 MLD Sewage Treatment Plant at Anakaputhur has been commissioned and is operational. The balance works are confined to a few stretches of the sewer network and the remaining House Service Connections (HSCs), which are scheduled to be completed on or before **31.08.2026**.

Demand notices have been issued to property owners, and House Service Connections are being provided progressively upon payment of the prescribed charges. Upon completion of the remaining House Service Connections and full utilization of the sewerage network, all sewage generated within the project area will be collected and conveyed to the Sewage Treatment Plant for treatment, thereby preventing the discharge of untreated sewage into Periya Eri.

It is further respectfully submitted that Administrative Sanction has been accorded for implementation of the Underground Sewerage Scheme in the left-out areas of Tambaram City Municipal Corporation at an estimated cost of **Rs.585.00 Crores** vide **G.O. (Ms.) No.21, Municipal Administration and Water Supply Department, dated 04.02.2026**.

UGSS for Peerankaranai and Perungalathur

It is respectfully submitted that, with regard to the Underground Sewerage Scheme (UGSS) for **Peerankaranai and Perungalathur**, the funding agency has accorded


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clearance to the bid documents for inviting tenders, subject to certain minor corrections. The Corporation has initiated necessary action to incorporate the suggested modifications and proceed with the tender process. The tender has been scheduled for invitation, with the tender due date fixed as **10.08.2026**.

It is respectfully submitted that, with regard to the Underground Sewerage Scheme (UGSS) for **Sembakkam, Chitlapakkam and Madambakkam**, the consultant has revised the design in accordance with the decisions taken during the review meeting. The revised proposal is being submitted to the funding agency during the current week for approval. Upon receipt of approval for the revised design, cost estimates, and bid documents, the Corporation shall initiate the tender process forthwith without any delay.

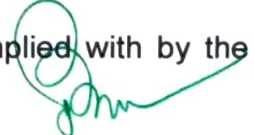
7. Monitoring at Government Level

It is respectfully submitted that periodic review meetings are being conducted under the chairmanship of the Additional Chief Secretary to Government to closely monitor the progress of the restoration works and the implementation of pollution prevention measures relating to Potheri Lake and to ensure timely completion of the remaining works.

8. Connectivity Works

It is respectfully submitted that the culverts constructed beneath the Radial Road connecting the two portions of Potheri Lake have been completed by the Highways Department, thereby ensuring proper hydraulic connectivity and free flow of water between the two portions of the lake.

In the above circumstances, it is respectfully submitted that the directions issued by this Hon'ble Tribunal in O.A. No.55 of 2020 have been substantially complied with by the


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concerned respondents. The remaining components of the project are at an advanced stage of completion and are being executed within the stipulated timelines under continuous monitoring by the Government.

In view of the foregoing facts and circumstances, it is most humbly and respectfully prayed that this Hon'ble Tribunal may be pleased to take this compliance report on record, record the substantial compliance of the directions issued in O.A. No.55 of 2020, and pass such further order or orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case, including closure of the Original Application, and thus render justice.

Solemnly affirmed on
This the 5TH day of July
2026 and the deponent
Herein has affixed his
Signature in my presence

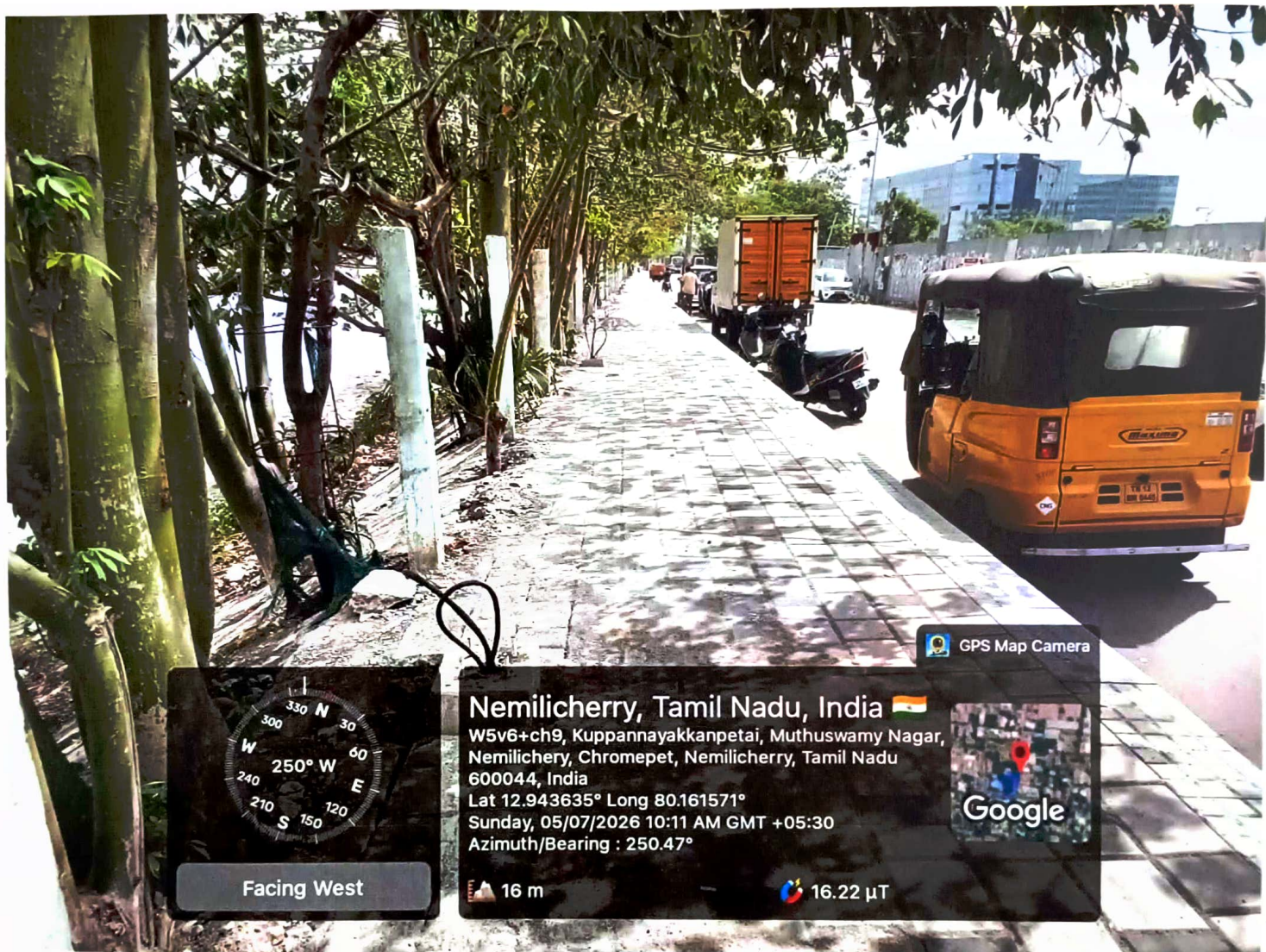
Commissioner
Tambaram City Municipal Corporation

before me,

Advocate, Chennai.
C. RAM SETHIL KUMAR
ADVOCATE. E. No 2522/06
D5, 31/15, 1st Main Road,
Gandhi Nagar, Adyar,
Chennai - 600 020







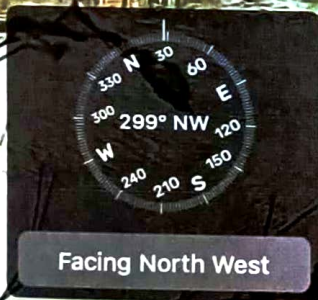
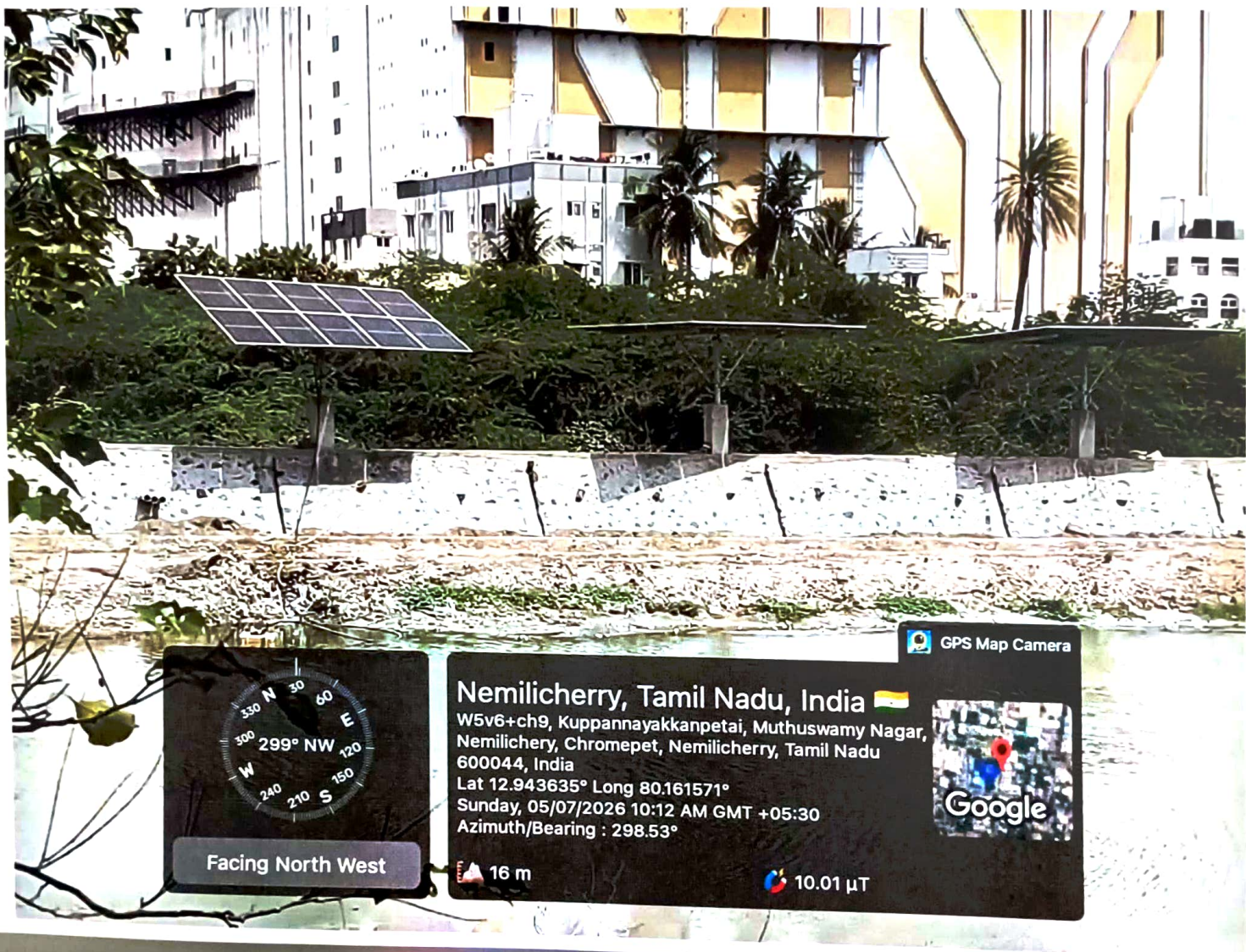
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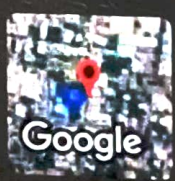
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**BEFORE THE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE)**

MA.No 7 OF 2024

IN

OA. No. 55 of 2020.

**REPORT FILED BY THE 5TH
RESPONDENT**

**M/S. P. SRINIVAS. 828/94
R PURSHOTHAMAN 253/11**

COUNSEL FOR 5th RESPONDENT.

CELL No.9940118337